



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 476/2022

NALIN KOHLI

.....Plaintiff

Through: Ms. Gyan Mitra and Ms.

Agraza, Advs. (through

VC)

versus

VARUN KOHLI & ANR.Defendants

Through: None for D-1

Ms. Chand Chopra and Ms. Neha Bhupathiraju,

Advs. for D-2

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. SHUCHI LALER (DHJS)

ORDER 02.09.2024

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IA No. 34504/2024 u/s 5 of Limitation Act for condonation of delay in filing replication and IA No. 34505/2024 for condonation of delay in refilling IA No. 34504/2024

- 1. As per office note, reply e-filed by defendant no.1. By way of IA No. 34504/2024, the plaintiff is seeking condonation of delay in filing replication to written statement of defendant no.2 and is also seeking condonation of delay in re-filing IA No. 34504/2024 by way of IA No. 34505/2024.
- 2. Learned counsel for defendant no.2 submits that she has no objection, if the captioned IAs are allowed. In view of no objection, the delay in re-filing IA No. 34504/2024 and the delay in filing replication to written statement of defendant no.2 is condoned. The captioned IAs are disposed off as allowed.





3. Pleadings are complete.

CC No. 13/2023

- 4. Pleadings in the counter claim are complete. Court fees is still lying under objections. Objections be removed positively within a week.
- 5. Learned counsel for plaintiff submits that she has not been supplied with the copy of the documents filed along with the counter claim. None appears for counter claimant today. Copies of the documents, if not already supplied, be supplied within two days. Affidavit of admission/denial be filed within a week thereafter.

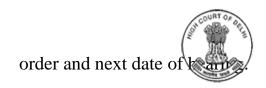
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- 6. Separate written statements have already been filed. Replication to written statement of defendant no.1 has already been filed. Replication to written statement of defendant no.2 is taken on record today. Pleadings are complete.
- 7. Joint document schedule along with its hard copy be filed at least a week prior to the next date. Hard copy of the documents, which are e-filed, be filed within four weeks. Parties shall produce the original documents on the next date.
- 8. Re-notify the matter for admission/denial of documents and marking of exhibits on 16.12.2024.

SHUCHI LALER (DHJS), JOINT REGISTRAR (JUDICIAL)

At 2.20 pm

At this stage, Mr. Vaibhav Dang, learned counsel for defendant no.1 has appeared. He is apprised about today's





SHUCHI LALER (DHJS), JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 2, 2024/cd

Click here to check corrigendum, if any